

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.151 of 2005

Allahabad, this the 23rd day of February, 2005.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Gaj Ram,  
Son of Peeran,  
resident of Rahimpur,  
alias Brahmpur,  
Post Sadik Kajilpur,  
Tehsil Bilari,  
District Moradabad.

....Applicant.

(By Advocate : Shri Rajeev Sharma)

Versus

1. Union of India,  
through the General Manager,  
N.C.R. Allahabad.
2. Divisional Railway Manager,  
N.C.R., Moradabad.
3. Pravar Mandal,  
Sanket Kavam Deor Sanchar Abhiyanta,  
Northern Railway, Moradabad.

....Respondents.

(By Advocate : Shri A.K. Gaur)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

By this OA, the applicant has prayed for directing the respondents to consider the case of the applicant forthwith.

2. The brief facts, giving rise to this OA, as per the applicant are that the applicant was working since 1974 as casual labour. Thereafter, he was made permanent Khalasi on 10.3.1987. In support of his claim, he has

A/W  
....2.

filed Annexure 3 & 4 regarding his posting as Substitute Khalasi on 22.4.1987. As per these Annexures, it is also shown that he has passed the medical examination in B-I category on 3.4.1987. Learned counsel further submitted that by Annexure A-7 dated 17.9.2002, Para-2, the applicant was asked to submit the relevant pension papers for the necessary action.

3. On the other hand, learned counsel for the respondents submitted that the OA is barred by limitation and the applicant was not having qualifying service for getting any pensionary benefits.

4. During the course of the arguments, learned counsel for the applicant submitted that he has filed a representation before respondent No.3 i.e. Senior Divisional Telecommunication Engineer, N.R., Moradabad and the applicant will be satisfied if the representation so filed by the applicant is decided as per the extent rules by a reasoned and speaking order within a specified period.

5. After hearing the counsel for the parties, I am of the view that the interest of justice shall better be served if the respondents is directed to decide the representation of the applicant by passing a reasoned and speaking order within a specified period.

6. The OA is finally disposed of with direction to respondent No.3 to decide the representation of the applicant dated 14.7.2003 by a reasoned and speaking order within a period of four months from the date of receipt of copy of this order. No order as to costs.

Member (J)

RKM/